

Delhi, is about 6,005. No break-up of commercial and residential constructions is available.

(b) Complaints regarding connivance of staff in some of the unauthorised construction cases has been received by the Municipal Corporation of Delhi.

(c). As stated in (a) above the details are not available with the Municipal Corporation of Delhi. However, action is being taken by them as provided under Sections 343, 344 and Section 352, read with Section 461 of Delhi Municipal Corporation Act, 1957.

Students Unrest

1145. SHRI CHITTA BASU:
SHRI RAJ KRISHNA DAWN:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether there has been widespread students unrest throughout the country during the last few months;

(b) if so, the full facts thereof; and

(c) the steps taken to correct the situation?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). According to information available, there were about 3,600 incidents of unrest in universities and colleges during the period January-April, 1978. Of these, nearly 70 per cent were in seven States, namely, Uttar Pradesh, Bihar, Kerala, Madhya Pradesh, Andhra Pradesh, Orissa and Punjab. Nearly one-third of the total number of incidents were confined to U.P. and Bihar. Practically all the universities in Bihar remained closed during March-April 1973; the universities at Allahabad, Banaras, Lucknow, Kanpur, Gorakhpur and Pantnagar in U.P. were affected seriously by incidents of unrest.

(c). Education and law and order are the primary responsibilities of the State Governments. All the State

Governments have been requested to look into the legitimate grievances of students, teachers and Karamcharis and ensure that forums are set up to give them opportunities to make legitimate representation of grievances in a democratic manner. It has also been suggested to them to set up appropriate machineries at the State, District and University levels to ensure proper functioning of the forums suggested earlier and to deal with various problems as they arise. The State Governments have also been urged to give prompt considerations to the problems like admission to institutions, provision of amenities, improvement of living conditions in hostels, improvement in teacher-student relations, etc. Co-operation of leaders of political parties has also been sought in efforts to prevent unrest in the campuses of educational institutions.

Guidelines to Students on Courses under 10+2 system of Education

1146. SHRI DURGA CHAND: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether no guidance is given to the students of the Delhi Administration in regard to courses under 10+2;

(b) whether the courses taught in XI class under 10+2 would also be repeated in the examination to be held for XII class;

(c) whether the examination for XII would be conducted by the Board on the same pattern as is done for XI class under 10+2;

(d) if so, the details thereof; and

(e) whether it is proposed to issue the detailed guidelines in regard to course and examination for XII to be held in 1979?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) As per information received